

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 104

C.P. (IB)/152/Chd/Pb/2021

IN THE MATTER OF:-

State Bank of India

...Petitioner

Versus

Harbans Lal

...Respondent

Under Section: 95, IBC 2016)

Order delivered on 15.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. B. S. Bhadran, Advocate

**For the
respondent/personal
guarantor** : None

For the RP : Mr. Arpit Chawla, Advocate

ORDER

It is stated by Id. counsel for the RP that he has filed the proof of supply of copy of report under Section 99 to the personal guarantor in the report itself. Ld. counsel for the RP is directed to file separate affidavit of service within one week. Ld. counsel for the personal guarantor, if served with the report is directed to file objections within one week with a copy in advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. It will be the last opportunity. Let the matter be listed on 15.05.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)